

(03)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 969/92

Transfer Application No:

DATE OF DECISION 12-2-93

S.K.Londhe Petitioner

Shri M.D.Lonkar Advocate for the Petitioners

Versus

Union of India through Central Excise, Bombay. Respondent

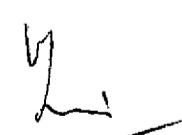
Shri M.I.Sethna Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M.Y.Priolkar, Member(A)

The Hon'ble Shri V.D.Deshmukhar, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(M.Y.Priolkar)  
Member(A)

NS/

(24)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
BOMBAY

O.A. No.969/92

Shri S.K.Londhe, Bombay

Applicant

vs

Union of India  
Through Central Excise,  
Bombay

Respondent

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Shri V.D.Deshmukh, Member(J)

Appearance:

Shri M.D.Lonkar, Adv.  
for the applicant

Shri M.I.Sethana, Sr.Counsel  
for the respondent.

Dated: 12-2-93

Judgement

(Per: Mr. M.Y.Priolkar, Member(A))

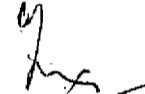
The applicant while serving as Superintendent in the Central Excise department was issued chargesheet on 18th Oct. 1989 and an enquiry was ordered thereafter. The grievance of the applicant is that inspite of full cooperation by the applicant, the enquiry is still not completed although it pertains to incidents alleged to have taken place in 1984-85. The learned counsel for the applicant stated today that the applicant was already due for promotion and he is also due for retirement on superannuation within 2/3 years. The Tribunal was, therefore, requested, to give directions for completion of the enquiry within a specific period. Learned counsel for the respondents stated that alongwith the applicant another official who is now posted at Goa is also involved in this case of misconduct for which the enquiry is going on. The documents and the delinquents are at two different places and that is why delay is taking place. It is also

seen from the written reply of the respondents dated 9-2-1993 which has been signed by Shri S.K.Malhi, Collector Central Excise that these proceedings are now due to be completed.

After hearing the counsels for both the parties, we are of the opinion that this case can be disposed of at this stage by giving directions to the respondent to complete the disciplinary proceedings latest within a period of six months from the date of receipt of a copy of this order. We direct accordingly. No order as to costs.



(V.D.Deshmukh)  
Member(J)



(M.Y.Priolkar)  
Member(A)

ARK.

Contempt Petition No. 121/93 (06)  
04.969/92 <sup>IN</sup> 04.3/9/93

Mr. Loukar for the  
applicant.

Notice returnable  
on 20/9/93.

Order granted.

W.M.

W.M.

(M.Y. PRIYOLKAR) (M.S. DESHPANDE)  
MCA) V/C.

B.

07

11/10/93

order/Judgement despatched  
to Applicant/Respondent(s)  
on 11/10/93

By 4/10

M.P. No. 721/93  
for extension of  
time - fixed for  
hearing on 10/10/93

Q  
10/10/93

OA 969/92

20.9.93

Mr. Lonkar counsel for applicant  
Mr. Bhatkar counsel for respondents.  
To day for orders are the CP filed  
by the applicant and a MP filed by  
respondents for extension of time  
by the original respondents.  
Mr. Lonkar states that a copy of  
the MP has not been served on him.  
Copy of MP has been given by Mr.  
Bhatkar to Mr. Lonkar to-day.  
Adjourned to 4.10.93 for orders  
on CP and MP.

*LS* *YZ*  
(Lakshmi Swaminathan) (M Y Priolkar  
M(J) M(A))

PT 4/10/93.

By consent SD to  
11/10/93 for orders on  
CP No 121/93

*Sonia*  
CO.

OA 969/92

PER TRIBUNAL

Dated: 11.10.93

Parties present.

For want of time S.O. to  
18.10.1993 for orders on MP/CP.

*A.D.*  
COURT OFFICER

NS

08  
O.A. No. 969/92 Dt. 18.10.93.

Applicant By Shri B.Ranganathan (holding for Shri Lonkar) states that the C.P. does not survive since orders have been passed and that he withdraws it.

C.P. allowed to be withdrawn, the same is disposed of. The Misc. Petition is also accordingly disposed of.

(M.S. DESHPANDE)  
VICE-CHAIRMAN

B.

dt 18/10/93  
order/Judge ~~Government~~ despatched  
to Ap. ~~President (s)~~  
on ~~21/10/93~~

Se  
18/10/93